## 12857 Re: Calling VAISAKHA 14, 1887 (SAKA) Papers Laid 12858 Attention and Ajournment Motion,

कर सकता हूं कि जो नोटिस दिये जायें उन का जवाब मुझे से यहां हाउस में तलब किया जाए श्री मैं हर एक का जवाब दूं। यह मेरे लिये तो नामुमकिन है। यह जरूर होगा कि कोई मैम्बर महसूस करे कि कोई सावाल ज्यादा महत्ता का है उन के खयाल में श्रीर मैं ने उसे नामंजूर कर दिया है। लेकिन उस के लिए मैं ने कई बार कहा है कि वह मुझ से श्रा कर मिल सकता है या मुझ को लिख कर भेज सकता है श्रीर मैं दुबारा गीर करने को तैयार हूं। कई बार मैं ने ऐसा किया है। श्रगर यह कहा जाए जैसे मधु लिमये साहब ने कहा है कि उठाने की इजाजत दी जाए श्रीर हाउस चाहे तो मंजूर करे, तव मुझे कोई एतराज नहीं है .....

कुछ माननीय सबस्य : नो

प्रध्यक्ष महोदयः भगर सिर्फ मपोजीशन द्दी कह दे कि यह रखा जाए तो भी मैं वैसा करने के लिये तैयार हूं। वोट करते चले जायेंगे भ्रौर फैसले होते चले जायेंगे .....

श्री बागड़ी : उन को रखा जाए।

Shri Kapur Singh (Ludhiana): That is not our demand.

भ्राप्यक्ष महोदयः हाउस ने करना है। सिर्फ एक अपोजीशन के मेम्बर की बात को मैं कैसे मान लं।

भी बागड़ी : श्री कपूर सिंह की आवाज से भी नहीं होता है।

ग्रम्यक्ष महोदयः भाप चाहेंतो मैं वोट ले सकता हं।

भी बागड़ी : जरूर :

झच्यक्ष महोबय : भगर जोर देते हैं तो जो लोग चाहते हैं कि हाउस फैसला करे तो वे झपनी घपनी जगहों पर बड़े हो जायें।

श्री बागीः यह बात नहीं है।

ग्राम्यक्ष महोबयः वह कहते थे कि सारी प्रपोजीशन मेरे साथ है। जो हैं उन के साथ वे खडे हो जायें....

भी बागड़ी : मैं यह नहीं कह रहा हूं। मैं ने तो यह कहा है कि जो म्राप के पास भावे उस को पढ़ कर भाप को सुनाना चाहिये ।

अवध्यक्ष महोवय ः यह भी नहीं हो सकता है कि मैं पढ़ कर सुनाऊं । मैं ने बहुत दफा कहा है कि जब कोई फैसला हो गया भौर कई बार हो गया उस को रोज रोज फिर से रेज किया जाए भौर फिर उस का वही जवाब देता जाऊं भौर यह सवाल उठता चसा जाए यह नहीं होगा । बार बार उसी चीज को उठाया जाए यह नहीं हो सकता है । किसी को कोई शिकायत हो, कोई समझता हो कि सवाल ज्यादा महत्ता का है भौर वह मेरेपास माना न चाहता हो तो मुझे लिख दे, मैं जरूर विचार करूंगा भौर जरूरत समझूंगा तो ले लूंगा । लेकिन कोई खड़ा हो कर कहना शरू कर दे तो इस को मैं नहीं सुन सकता हु ।

# 12.34 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER SECTION 38 OF PREVENTION OF CRUELTY TO ANIMALS ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): I beg to lay on the Table a copy each of the following Notifications under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960:

- (i) The Prevention of Cruelty to Animals (Licensing of Farriers) Rules 1965, published in Notification No. S.O. 1043 dated the 3rd April, 1965.
- (ii) The Prevention of Cruelty to Draught and Pack Animals

12859 Re. Kutch-Sind

[Shri Shahnawaz Khan.]

Rules, 1965, published in Notification No. S.O. 1044 dated the 3rd April 1965.

[Placed in Library. See No. LS-4335] **65**].

12.341 hrs.

### COMMITTEE ON SUBORDINATE LEGISLATION

### MINUTES

Shri Krishnamoorthy Rao (Shimoga): I beg to lay on the Table the Minutes of the Tenth, Eleventh and Twelfth sittings of the Committee on Subordinate Legislation.

#### FOURTH REPORT

Shri Krishnamoorthy Rao: I beg to present the Fourth Report of the Committee on Subordinate Legislation.

## 12.34 hrs.

### COMMITTEE ON PUBLIC UNDER-TAKINGS

#### EIGHTH REPORT

Shri P. G. Menon (Mukundapuram): I beg to present the Eighth Report of the Committee on Public Undertakings on Townships and Factory Buildings of Public Undertakings.

12.344 hrs.

# RE. SITUATION ON KUTCH-SIND BORDER

Shri Hari Vishnu Kamath (Hoshangabad): Before the House resumes discussion on the Finance Bill, by your leave, may I request the Prime Minister, who is present in the House, to make a statement on the present situation on the Kutch-Sind border in view of the diverse reports in the press, conflicting reports?

Mr. Speaker: It is for him to make a statement if he wants to.

Shri Hari Vishnu Kamath: Is he not prepared to make a statement? There are press reports regarding cease-fire, and about Pakistani firing. I think he should make a clarificatory statement. I think he is prepared to make one; I see him rising. (Interruption).

Mr. Speaker: Order, order.

Shri D. C. Sharma (Gurdaspur): Sometime back, you stated that you would not have any list from any party so far as the selection of speakers is concerned, and we thought that you would be sticking to that decision But I learn that yesterday again lists have been sent to you and you are now going by those lists. I want to know whether it is a fact.

Mr. Speaker: I never said that I would not have any lists. The parties have every right to send me their list. I only said that the overriding consideration would be catching the eye. The lists can be sent and the lists may be of assistance also.

Shri D. C. Sharma: There are some Members who stand a dozen times and yet they do not catch your eye, because you go by the lists.

Mr. Speaker: That is wrong. It is not correct that I strictly go by the list. It is just possible that someone might not have caught my eye on some subjects. But that is a different thing altogether.

Shri Hari Vishnu Kamath: I request that if the Prime Minister is making a statement late in the day, he may tell us the time.

Mr. Speaker: If there is anything like that, I will inform the House.